

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 1093.
TO BE ANSWERED ON 22.11.2019

e-Waste

1093. SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has made any assessment to identify the electronic waste (e-waste) generated annually by each State in the country;
- (b) if so, the details thereof, Statewise and if not, the reasons therefor;
- (c) the number of recyclers/authorized dealers of e-waste in each State of the country;
- (d) whether the number of recyclers/ authorized dealers for e-waste management available in each State of the country are capable enough for disposal of such e-waste and if so, the details thereof and if not, the reasons therefor;
- (e) whether the cases of violation of e-Waste (Management and Handling) Rules, 2011 by recyclers/authorized dealers have come to the notice of the Government since the said Rules came into force; and
- (f) if so, the details thereof and the reasons therefor along with corrective steps taken/being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) and (b): The Central Pollution Control Board (CPCB) in 2005 estimated 1.47 lakh ton of e-waste in the country. As per “The Global E-Waste Monitor 2017” published by the UN University, 2 Million ton of e-waste was generated in the country in 2016. Recently Ministry of Electronics and Information Technology (MeitY) has developed a guideline on uniform inventorization of e-waste in the Country.

(c) and (d): As per the information available with CPCB, 312 dismantlers and recyclers have been granted authorization by 18 State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs). These authorized dismantlers and recyclers have the cumulative annual processing capacity of 7,82,080 MT. The State-wise details of installed recycling/dismantling facilities operating in the country is given as following:

Sl. No.	State	Number of Authorized Dismantler/Recycler	State Wise Capacity (MTPA)
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1.	Andhra Pradesh	01	480
2.	Chhattisgarh	01	600
3.	Gujarat	16	49053
4.	Goa	01	103
5.	Haryana	28	87378
6.	Himachal Pradesh	01	1000
7.	Jammu & Kashmir	01	165
8.	Karnataka	71	52722
9.	Maharashtra	75	78179
10.	Madhya Pradesh	02	9600
11.	Orissa	03	3680
12.	Punjab	03	4850
13.	Rajasthan	26	90769
14.	Tamil Nadu	24	97271
15.	Telangana	11	41493
16.	Uttar Pradesh	41	243627
17.	Uttarakhand	04	19250
18.	West Bengal	03	1860
TOTAL		312	7,82,080

(e) Violation of E-waste management rules were reported in case of ten producers namely:

- i. M/s. Apple India Private Limited,
- ii. M/s. HP India Sales Private Limited,
- iii. M/s. Motorola Mobility India Pvt. Ltd.,
- iv. M/s. Canon India Pvt. Ltd.,
- v. M/s. Eltech Appliances Pvt. Ltd.,
- vi. M/s. ETA General Pvt. Ltd.,
- vii. M/s. Samsung India Electronics Pvt. Ltd.,
- viii. M/s. Vivo Mobile India Pvt. Ltd.,
- ix. M/s. BE Office Automation Products Pvt. Ltd., and
- x. M/s Tara Consultants Pvt. Ltd.

The Extended Producers Responsibility (EPR) Authorisation granted to these producers were suspended. Based on corrective measures taken by these producers, listed at sl. no. i to viii above, suspension of EPR authorisation was revoked. In addition, Maharashtra SPCB has issued directions to 9 dismantlers/recyclers and also issued closure notice to one unit for non-provision of air pollution control system. The Haryana SPCB has issued show cause notice to two non-compliant units.

(f) In order to ensure compliance of E-waste management rules, SPCBs/PCCs quarterly monitor the quantity of e-waste collected and channelized by producers and annually monitor the facilities of dismantlers and recyclers for their infrastructure and records. A software has been developed by CPCB where SPCBs/PCCs are required to upload their quarterly verification reports.
